

S.No.9

**IN THE NATIONAL COMPANY LAW TRIBUNAL
HYDERABAD BENCH – 1
VC AND PHYSICAL (HYBRID) MODE
ATTENDANCE CUM ORDER SHEET OF THE HEARING HELD ON
05-04-2024 AT 10:30 AM**

CP (IB) No. 277/9/HDB/2019

AND

IA(IBC) 677/2024 in CP (IB) No. 277/9/HDB/2019

u/s. 9 of IBC, 2016

IN THE MATTER OF:

Isgec Covema Ltd

...Operational Creditor

AND

OM Shakti Renegies Ltd

...Corporate Debtor

C O R A M:-

**DR. VENKATA RAMAKRISHNA BADARINATH NANDULA, HON'BLE MEMBER (JUDICIAL)
SH. CHARAN SINGH, HON'BLE MEMBER (TECHNICAL)**

ORDER

IA(IBC) 677/2024

Learned Counsel Mr Praveen Jain, for liquidator present through Video Conference.

Mr Rajesh Chillale, Liquidator present through Video Conference.

This is an application filed by the liquidator seeking for extension of liquidation period by three months to file the final report as the process of assigning non releasable assets to the Financial Creditor is under way and the same may require atleast two months to complete. Hence extension of two months effective from 31.03.2024 is sought. We are of the view that the said process can be completed in less than two months. However, in the interest of justice we grant 45 days' time with a direction to the liquidator to complete the said process and file the final report. Call on 29.05.2024.

Sd/-

MEMBER (T)

Sd/-

MEMBER (J)